

3. Srinagar.
4. Gauhati.
5. Bhopal.
6. Trivandrum.
7. Jaipur.
8. Imphal.
9. Kohima.
10. Cuttak.
11. Ratnagiri.
12. Bangalore.
13. Patna.
14. Lucknow. 15-
- Panaji.
16. Tiruchirapalli.
17. Siliguri.
18. Gorakhpur.
19. Nagpur.
20. Visakhapatnam,
21. Agartala.
22. Jullundur.
23. Raipur.
24. Coimbatore.
25. Jeypore.
26. Simla.

2. Out of these Ahmedabad and Hyderabad have already been linked with Delhi.

Legal aid to the poor

♦150. DR. BHAI MAHAVIR:
SHRI SHRIDHAR WASUDEO
DHABE:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) how much amount has been spent by the Central Government in the year 1981-82 on providing legal aid to the poor; and

(b) what steps the Central Government are taking to make legal aid available to the rural people, specially to the landless and persons belonging to Scheduled Castes, in fighting land eviction cases?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) During 1981-82, a sum of Rs. 8,30,983.00 has been spent in giving grants-in-aid to the Supreme Court Legal Aid Committee and State/Union Territory Legal Aid and Advice Boards, implementing the programme for specific projects.

(b) The implementation of the Scheme was discussed in the recent Conference of State Law Ministers held on 18th and 19th June, 1982. A fillip was given for securing more vigorous implementation of the programme for legal aid to the poor and for expansion of the same, if necessary, with financial assistance from the Central Legal Aid Committee. Wherever survey settlement has not yet been carried out, the State Government/Union Territories Administration have been requested to take it up immediately. According to the model scheme formulated by the Bhagwati Committee there is no limitation as to income in cases of disputes where the applicant for legal aid belongs to Scheduled Castes, Scheduled Tribes, *Vimukta Jatis*, and Nomadic Tribes, or is a woman or a child.

New post offices for Madhubani district in Bihar

♦151. SHRI¹ SHIVA CHANDRA JHA:
Will the Minister of COMMUNICATIONS be pleased to state:

(a) how many new post offices have been opened in Madhubani District in Bihar since January, 1982 till date and at what places;

(b) how many cases are still pending for finalisation and for which places in this period; and

(c) how many branch post offices have been upgraded within this period and what are the names thereof?

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): (a) No new post office has been opened in Madhubani District from January, 1982 till date.

(b) There are seven proposals under examination. These relate to (i) Bahatgot; (ii) Kharua-Raghu-nandanpur; (iii) Komrail; (iv) Bathanha; (v) Bathene; (vi) Madheva; and (vii) Basten villages.

(c) None.

Production of Bulk Drugs and Formulations

*152. SHRI A JIT KUMAR SHARMA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state the measures adopted by Government to achieve the Sixth Five Year Plan target for production of bulk drugs and formulations?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHTV SHANpCAR): The following measures have been taken by Government to encourage drug production to achieve the targets during the Sixth Five Year Plan:—

I. (i) A large number of Industrial approvals including DGTD Registrations have been granted.

(ii) Expansion in the capacity of bulk drugs and formulations in the public sector, has been undertaken.

(iii) Assistance is given for removing bottlenecks in production by the introduction of improved technology, in the procurement of raw materials, and supply of utilities, in respect of existing drug units.

(iv) Implementation of industrial licences and letters of intent is monitored, and the difficulties in implementation, if any, in respect of such units is gone into. 799 RS—3.

H. A number of decisions have been taken by Government for stimulating the production in different industrial sectors including the drug industry.

(a) In August, 1980 Government notified the decision providing for automatic 5 per cent annual growth (limited to 25 per cent in a 5 year period) in one or more stages. This decision is applicable to the drug industry with suitable modifications on the basis of the 1978 Drug Policy, as notified vide Press Note dated 22-5-1982.

(b) In August/September, 1980 Government announced the decision to recognise productive installed capacities as on 4-9-1980 which were in excess of the licensed capacities. This decision is also applicable to the drug industry, as modified on the basis of the 1978 Drug Policy, vide Press Note 17-10-1981.

(c) In April, 1982 Government announced the facility of re-endorsement of capacities. Under this decision if the highest production during the five year period ending March, 1982 plus 1/3 thereof exceeds 125% of the licensed capacity, the said highest production + 1/3rd thereof can be endorsed on the relevant industrial licences. Further, if the production during 1982-83 is higher than the capacity <so re-endorsed, that production plus 1/3rd thereof would be endorsed on the licences in 1983. For FERA and MRTP companies, this facility is restricted to Appendix I (core sector) activity. The provisions of the Press Note dated 17-10-1981 are applicable in the case of drug units.

Expert Oommit to rffviw the present T«*i*T>bon System

*153. SHRI RAMANAND YADAV:

DR. LOKESH CHANDRA:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government propose to appoint an Expert Committee tt>